

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-507**

CP No.-200/241/242/ND/2022

**IN THE MATTER OF:**

Mukesh Gupta Anr.

**....Applicant**

**Vs.**

Gopi Nath Pvt. Ltd. & Anr.

**.....Respondent**

**SECTION**

U/s 241-242

**Order delivered on 13.09.2023**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sanjeev Kr. Sharma, Mr. Vikas Bhardwaj, Advs.

For the Respondent : Mr. Ashish Gupta, Adv. for R 2

Mr. Vivek Raja, Ms. Janvi Moondhra, Advs. for R 1

**ORDER**

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of the Respondent is present and submitted that they have filed their reply, however, the same is not reflected on the e-portal of the Tribunal. Similar situation was there on the last date of the order also, wherein Ld. Counsel for the Respondent was directed to approach the Registry and cure the defects. However, Ld. Counsel for the Respondent failed to cure the defects and their reply is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Petitioner has also submitted that they have not received the copy of the reply. Ld. Counsel for the Respondent is once again directed to give a copy of the reply to the Ld. Counsel for the Petitioner and approach the Registry for curing

the defects, if any, so that their reply is reflected on the e-portal of the Tribunal. The same may be done within a period of one week failing which the matter will be proceeded on the basis of material available on record. List the matter on **04.10.2023**.

**S/d-**  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**